

has been passed by the Rajya Sabha at its sitting held on the 5th December, 1967."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Court-fees (Delhi Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 27th November, 1967 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 29th November, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

BILLS PASSED BY RAJYA SABHA

LAI D ON THE TABLE

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :

- (1) The Dock Workers (Regulation of Employment) Amendment Bill, 1967.
- (2) The Maternity Benefit (Amendment) Bill, 1967.

12·54½ hrs.

PRESIDENT'S ASSENT TO BILL

SECRETARY : Sir, I lay on the Table the Cotton Fabrics (Additional Excise Duty) (Repeal) Bill, 1967 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 14th November, 1967.

12·55 hrs.

BUSINESS ADVISORY COMMITTEE NINTH REPORT

संसद कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : श्रीमन्, मैं प्रस्ताव करता हूँ कि यह सदन कार्य-मंत्रणा समिति के नवें प्रतिवेदन से दसवें प्रतिवेदन द्वारा संशोधित रूप में जो क्रमशः 1 दिसम्बर तथा 7 दिसम्बर को सभा में पेश किए गए थे, सहमत है।

MR. SPEAKER : The question is :

"That this House agrees with the Ninth Report as amended by the Tenth Report of the Business Advisory Committee presented to the House on the 1st December and 7th December 1967 respectively".

The motion was adopted.

12·55½ hrs.

BUSINESS OF THE HOUSE

संसद कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : श्रीमन्, 11 दिसम्बर 1967 को प्रारम्भ होने वाले सप्ताह का इस सदन में सरकारी कार्यक्रम इस प्रकार होगा :

(1) राजभाषा विधेयक, 1967 पर आगे विचार तथा उस पर मत लिया जाना एवं राजभाषा संबंधी संकल्प पर आगे विचार तथा मत लिया जाना।

(2) प्रवर समिति से आये हुए गैर-कानूनी कार्यवाहियों निरोधक विधेयक, 1967 पर विचार और उस पर राय लिया जाना।

(3) निम्नलिखित पर विचार तथा मत लिया जाना :

(क) 1967-68 के लिए पूरक अनुदानों (साधारण) की मांगें।

(ख) 1964-65 के लिए अतिरिक्त अनुदानों (साधारण) के लिए मांगें।

SHRI NAMBIAR (Tirucherappalli) : I submit that sometime may be given to discuss the situation brought about by the excesses of the Central police and the military in Calcutta. There is a very serious situation prevailing there. The citizens are not able to live in peace and they are feeling insecure. At least one hour should be allowed to discuss this matter during the next week.

MR. SPEAKER : In future, we may not have the Business Advisory Committee then. What is the use of the Business Advisory Committee if all these things are decided here only ?

SHRI S. M. BANERJEE (Kanpur) : I was present in the Business Advisory Committee. I know what happened there. I agree with it. My only submission to you is that some time should be found for this. A motion is likely to be tabled on the Delhi situation. I also feel that the police excesses committed in Delhi and in the Banaras University should be discussed. I only want your help in getting another motion admitted on the question of the excesses committed by the Central Reserve police in Calcutta. Some time should be found for that also.

MR. SPEAKER : He is only saying what others have already said.

12.57 hrs.

OFFICIAL LANGUAGES (AMENDMENT) BILL AND RESOLUTION RE : OFFICIAL LANGUAGES—Contd.

MR. SPEAKER : Yesterday some amendments had not come in time because some were misplaced or were late in being given. I said I would extend the time for admission of the amendments by an hour or so. Shri Ranga wishes to move his amendment.

SHRI RANGA (Srikakulam) : I move:

“That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st day of the next session”. (157)

I would like to say that if any of us is not in favour of this Bill, we have given to ourselves, the members of the Swatantra Group, freedom to take whatever line they would like at the time of voting according to the dictates of their conscience keeping in view what they consider to be the best interests of the country.

MR. SPEAKER : Any other Member who wants to move amendments may intimate to me. Let us fix some time at least now so that Members may not say that they had missed the chance and so on. Up to 2 P.M. they can give amendments, and after that, it is not possible.

Now, Shrimati Sucheta Kripalani may resume her speech.

SHRIMATI SUCHETA KRIPALANI (Gonda) : What about the amendments that I gave notice of yesterday ?

MR. SPEAKER : They are all there.

SHRIMATI SUCHETA KRIPALANI : Will they be taken as moved ?

MR. SPEAKER : Up to 2 P.M. even today they can give amendments. I have already said that.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, अभी प्रो० रंगा ने कहा है कि उन्होंने अपनी पार्टी को स्वतन्त्रता दे दी है। मैं आशा करता हूँ कि कांग्रेस पार्टी भी स्वतन्त्रता देगी।

MR. SPEAKER : I have no objection.

श्रीमती सुचेता कृपालानी : अध्यक्ष महोदय, इस राज भाषा विधेयक के सम्बन्ध में जो कुछ मुझे कहना था, वह मैंने कल कह दिया था, अब मैं केवल एक-दो बातों की ओर सदन का ध्यान आकर्षित करना चाहती हूँ।

इस विधेयक में कोई अवधि निर्धारित नहीं की गई है कि कब तक अंग्रेजी के बजाय हिन्दी इस देश की राज भाषा बन जायगी। हम लोगों ने पहले 15 साल की अवधि रखी थी और 15 सालों की अवधि में जो प्रगति होनी चाहिये थी, वह नहीं हुई। इस समय कहा जा रहा है कि अगर हम अवधि निर्धारित करेंगे तो दक्षिण के हमारे भाई नापसन्द करेंगे, इस लिये अवधि निर्धारित नहीं की जा रही है। मैं इस समय सरकार से जानना चाहती हूँ कि उनका इरादा क्या है? अगर इस विधेयक के लाने का इरादा यह है कि हम हमारे